

HIGH COURT OF DELHI : NEW DELHI
(GENL.-ADMIN.-I BRANCH)

No. 615 /G-7/Genl-I/DHC
Dated: 23/02/23



To

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.

Sub: Notification regarding debarring the Advocates from practicing.

Sir,

I am directed to forward herewith a copy of Notification Ref. No. 301/2023 dated 11.02.2023, received from the Secretary, Bihar State Bar Council, Patna, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Yours faithfully,

Encl: as above.


(Ashok Kumar)
Assistant Registrar (Genl.-I)

Genl. Br.


23/02/23

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 7436-7546 /Genl./Misc./Circulation/2023

Dated, Delhi the _____

Sub:- Notification regarding debarring the Advocates from practicing.

23 FEB 2023

Forwarded a copy of the letter bearing No. 615/S-7/Genl-I/DHC dated 17/02/2023 and this office bearing diary No. 248/B dated 21/02/2023 alongwith its enclosures i.e. Notification Ref No. 301/2023 dated 11/02/2023 of Honorary Secretary, Bihar State Bar Council, Patna, Bihar on the subject cited above received from Lt. Assistant Registrar(Genl.I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Lt. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Lt. Principal Judge, Family Courts (HQs), District Courts, Delhi.
3. All the Lt. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Lt. Principal District & Sessions Judges (HQs), Delhi for information.


23/02/23
(RAKESH PANDIT)

Officer in-Charge, General Branch, Central
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

Encl. As above



Bihar State Bar Council

Prof. Chandras Duttvedi
Secretary

Bar Council Office
East of Patna High Court
Patna - 800 002
Ph: 0612-2503383
Email: bsbpcpatna@gmail.com

Ref. 301/2023

Date: 11.02.2023

NOTIFICATION PROFESSIONAL MISCONDUCT

1. Bhrigunath Tiwary (En. No. BR/3205/2001 dated 21.08.2001, Advocate, Siwan
2. Arunendra Narain Singh (En. No. BR/3550/2002 dated 14.05.2002), Advocate, Siwan
3. Om Prakash Yadav (En. No. BR/746/2012 dated 17.03.2012), Advocate, Siwan
4. Anupam Rajul Rai (En. No. BR/3235/2016 dated 20.09.2016), Advocate, Siwan

It is hereby notified for general information that (1) Mr. Bhrigunath Tiwari, son of Late Prakash Tiwary (2) Mr. Arunendra Narain Singh, Son of Sri Surya Narain Singh (3) Mr. Om Sri Bhrigunath Tiwary, all Advocates of Siwan, who were enrolled as Advocates by the Bihar State Bar Council, have been debarred from practicing as an Advocate by the Bihar years by the Disciplinary Committee of Bar Council of India by a Judgment dated 30.1.2023 passed in B.C.I. TR. CASE NO. 31/2022 (Nitesh Nath Tiwari Vs. Bhrigunath Tiwari and others), Under Section 38 of the Advocates Act, 1961. Thus (1) Mr. Bhrigunath Tiwari (2) Mr. Arunendra Narain Singh (3) Mr. Om Prakash Yadav and (4) Mr. Anupam Rajul Rai are debarred from practicing as Advocates in any Court or before any authority or person in India, for a period of two years, from the date of this notification.

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Prof. Chandras Duttvedi

Secretary
10.2.23
Bihar State Bar Council, Patna.

Bihar State Bar Council, Patna.

Date: 11.02.2023

Memo No. BSB/CDC/ 301 /2023

Disseminated to:

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the Members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Secretary, of the Associations in Bihar.
8. All the District and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
9. The Secretary, Legal Aid, Patna.
10. The Advocate General, Bihar, Patna.
11. The Law Secretary, Government of Bihar, Patna.
12. The Income Tax Commissioner, Patna.
13. The Sales Tax Commissioner, Patna.
14. All the Collectors of the State of Bihar.
15. The District, Consolidation, Bihar, Patna.
16. Parties Concerned.

Prof. Chandras Duttvedi

Secretary
10.2.23
Bihar State Bar Council, Patna